

been drawn to the news-item appearing in the *Indian Express* dated 20th July, 1972 that over ten per cent of D. T. C. buses on Delhi roads break-down every day ;

(b) whether Government have inquired into the high percentage of daily break-downs and also the steps taken to remedy the matter ; and

(c) whether Government have tried to tackle the problem of missing trips by D. T. C. buses and to what extent Government's efforts have been successful ?

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, AND SHIPPING AND  
TRANSPORT (SHRI RAJ BAHADUR):**

(a) Yes, Sir The fact, however, is that, whereas the percentage of break-downs per day in relation to the number of buses on road was 26.3 in October, 1971, it is 25.4 per day now. Further, the new management of the Delhi Transport Corporation took over 1391 buses from the D. T. U. on 3. 11. 71, out of which nearly 524 were more than eight years old

(b) The Delhi Transport Corporation is taking steps to reduce the rate of breakdowns by pressing new and renovated buses into service and scrapping the over-aged ones and constructing new depots to improve the standard of maintenance of buses.

(c) Yes, Sir The percentage of trips missed has been brought down from 31.6 in October, 1971 to 21.1 currently.

**Showing of J. and K. as a Separate  
Country in 'X' Standard Text Book in  
Mysore State**

**\*209. SHRI DHARAMRAO AFZAL-  
URKAR:** Will the Minister of EDUCA-  
TION AND SOCIAL WELFARE be pleased  
to state :

(a) whether in the State of Mysore in the 'X' Standard text book, Jammu and Kashmir has been shown separate country in the maps ; and

(b) if so, the reaction of Central Govern-  
ment thereto ?

**THE MINISTER OF EDUCATION,  
SOCIAL WELFARE AND CULTURE  
(PROF. S. NURUL HASAN):** (a) and (b).  
Necessary information is being collected and  
will be laid on the Table of the Sabha as soon  
as possible.

#### Acquisition of Coastal Vessels

**\*210. SHRI M. KATHAMUTHU:** Will  
the Minister of SHIPPING AND TRANS-  
PORT be pleased to state :

(a) whether there is an urgent need to  
acquire small coastal vessels to develop coastal  
shipping ;

(b) if so, the number of such vessels  
required ; and

(c) whether any steps have been taken to  
acquire such ships ?

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, AND SHIPPING AND TRANS-  
PORT (SHRI RAJ BAHADUR):** (a) Yes,  
Sir.

(b) A Sub-Committee of the National  
Shipping Board, which is a statutory body, is  
examining the question of the tonnage requi-  
red to meet our coastal requirements.

(c) Orders for 10 dry cargo vessels of a  
total of about 1,20,000 GRT and for 5 coastal  
tankers of about 63,000 GRT have been  
placed abroad.

#### मध्य प्रदेश में केन्द्र द्वारा प्रायोजित कृषि विकास योजनाएं

**\*211. श्री बंजाराचरण शीखत :** क्या कृषि  
मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में क्रियान्वित की जा  
रही केन्द्र सरकार द्वारा प्रायोजित कृषि विकास  
योजनाओं की संख्या कितनी है तथा उनके नाम  
क्या हैं ;

(ख) क्या गेहूँ और चावल की अधिक  
उपज देने वाली किस्मों के बीजों का उत्पादन  
बढ़ाने के लिये कोई योजना है ; और

(ग) यदि हाँ, तो उसकी वर्तमान स्थिति  
क्या है ?

कृषि बंजाराचरण में राज्य मंत्री (श्री अण्णा-  
साहेब शिंदे) : (क) सभा पटल पर एक  
विवरण रखा दिया गया है। [सभालय में रखा  
गया। देखिये संख्या L.T.-3376/72]

(ख) ऐसी कोई विशेष योजना नहीं है।  
केवल राज्य सरकार के पास अपने बीज फार्म

है, जिन पर गेहूँ और चावल के बीजों का उत्पादन किया जाता है।

(ग) प्रश्न नहीं होता।

**Students' Representation on Governing Bodies of Universities**

\*212. SHRI K. BALADHANDAYU-THAM : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the proposal to give representation to students in the governing bodies of the Universities has not yet been implemented; and

(b) if so, the reasons for the delay in implementing the proposal?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : (a) and (b). The recommendations made by the Gajendra-gadkar Committee in its report on Governance of the Universities, including those relating to Student's participation in University Administration, have been accepted in principle by the University Grants Commission and the Central Government. The implementation of some of these recommendations would require amendment of the Acts of the Universities and further action in this regard is to be taken by State Governments and the Central Government. So far as the Central Government is concerned, these recommendations have already been taken into account while amending the Aligarh Muslim University Act. Similar action will be taken while formulating comprehensive legislative proposals of other Central Universities.

The University Grants Commission have forwarded the report to the Universities. It is hoped that the Universities will take action on those aspects of participation which fall within their powers.

**Complaints regarding Irregular Supply of Seeds and Fertilisers to States**

\*213. SHRI C. K. JAFFER SHARIEF : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have received complaints from certain States regarding irregular supply of seeds and chemical fertilisers to farmers; and

(b) if so, the reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) and (b). Yes, Sir. Complaints have been received from some States regarding inadequate supply of seeds and chemical fertilisers to farmers.

Regarding seeds, the States Government arrange for the production of the required quantities of seeds; and these efforts are supplemented by the National Seeds Corporation, Tarai Development Corporation and State Farms Corporation of India. A complaint was received from the State Government of West Bengal regarding non-supply of seeds of paddy variety IET 1991 by the National Seeds Corporation and this is being investigated.

Regarding fertilisers, coordinated supply plans are drawn up once in six months by the Government of India, in consultation with the State Governments and domestic manufacturers. The Central Government arranges for import of fertilisers to cover the deficits in indigenous production. However, it is for the State Governments to organise distribution of imported fertilisers in such manner as they deem necessary for timely supply to farmers.

Owing to difficulties encountered by indigenous factories and also difficulties in the import of fertilisers, the supply position this year has not been satisfactory. While every effort is being made to increase indigenous production and import availabilities, the following measures have been taken to ensure just and equitable distribution of available stocks amongst the States :—

(i) An order has been promulgated under the Essential Commodities Act, making it obligatory for the manufacturers to supply quantities of fertilisers to the States, as committed by them during the Zonal Conferences. This will ensure that the fertilisers are not sold only in a few pockets in the country and that all the States get the supplies on an equitable basis.

(ii) Orders have also been passed under the Fertiliser Control order, compelling the manufacturers to report to the Central and State Governments every month the actual supplies made by them and also the proposed to be supplied. This will enable States to keep a watch on the movement of stocks.